

**Source: <https://www.newsdrum.in/national/odisha-ips-officer-under-lens-over-allegations-of-engaging-grp-constable-for-domestic-work-12011382>**

Odisha: IPS officer under lens over allegations of engaging GRP constable for domestic work  
PTI 07 Jun 2026 18:35 IST

Bhubaneswar, Jun 7 (PTI) The Odisha crime branch has initiated a probe into allegations that a senior IPS officer had illegally engaged a GRP constable, who was lynched last month, for household work, officials said on Sunday. The investigation has been assigned to Additional Director General of Police (Railway and Coastal Security) Arun Botha, who has been asked to conduct a detailed inquiry into the allegations against another ADG-rank officer, Dayal Gangwar.

According to an official communication from the Inspector General of Police (IGP), CID-Crime Branch, Botha had been asked to submit a detailed report to the office of the Additional DGP, HRPC by May 30 for onward submission to the National Human Rights Commission (NHRC).

The copy of the letter was made available to the media on Sunday.

The development follows a petition filed by one Bhajaman Biswal before the NHRC, alleging that Gangwar had engaged Government Railway Police (GRP) constable Soumyaranjan Swain, who was allegedly beaten to death by a mob on May 7 at Baliana on the outskirts of Bhubaneswar, for domestic work beyond official duties.

The deceased constable's parents have also alleged that Gangwar subjected their son to both physical and mental harassment, including forcing him to perform personal household tasks.

Following the allegations, the state government transferred Gangwar, who was then serving as ADG (Communications), and posted him as Officer on Special Duty in the home department.

It was further alleged that during his tenure as ADG (Railway), Gangwar had engaged several GRP personnel, including Swain, for domestic work.

Meanwhile, an NHRC team, which is independently probing the alleged lynching incident, has questioned Gangwar and recorded statements from the deceased constable's family members, his girlfriend, an ambulance driver, and two women who levelled allegations of attempt to rape charge against the constable.

Swain was assaulted by a mob on May 7 after his motorcycle allegedly collided with a scooter carrying two women in Baliana police station area, following which he was accused of assault and attempted rape.

The crime branch is currently probing two cases related to the incident one on the lynching and another on the alleged attempt to rape.

So far, at least 18 people have been arrested in connection with the lynching case. PTI AAM AAM  
MNB



**Source: <https://kalingatv.com/odisha/purification-puja-held-in-kendrapara-collectorate-after-youth-found-dead/>**

HomeOdishaPurification Puja held in Kendrapara Collectorate after youth found dead

Purification Puja held in Kendrapara Collectorate after youth found dead

Religious rituals and purification puja were performed at the Kendrapara District Collector's office on Sunday.

By Sunita On Jun 7, 2026

Kendrapara: Religious rituals and purification puja were performed at the Kendrapara District Collector's office on Sunday. The purification ceremonies was held after a youth was found dead under mysterious circumstances inside the premises.

The body of Srichandan Das, was recovered from the Collectorate, under mysterious circumstances.

According to sources, the District Collector's office premises were cleaned and washed then a cleansing ritual was performed in front of the Ganesh Idol. The entire office complex is undergoing purification.

While his family is demanding a stringent investigation into his death, a purification process is being held at the office premises. According to a complaint filed by the victim's father, the Crime Branch will investigate the case. The matter has also been referred to the National Human Rights Commission (NHRC) to ensure a smooth and fair investigation.

On Friday, Srichandan Das, son of Bharat Chandra Das of Raitundi village under Derabisi block, was found hanging from the railing of a staircase leading to the General Miscellaneous Section of the Kendrapara district Collector's office.

Police reached the spot after being informed, recovered the body and sent it to the district headquarters hospital for post-mortem examination. Shrichandan was reportedly residing in a rented house in the Basulei area under Kendrapara Town police limits.

**Source: <https://odishabytes.com/odisha-mob-lynching-case-crime-branch-probes-senior-ips-officers-role/>**

Odisha Mob Lynching Case: Crime Branch Probes Senior IPS Officer's Role After NHRC Intervention  
by OB Bureau June 7, 2026 in Bhubaneswar, City

Bhubaneswar: The Crime Branch of Odisha Police has initiated a probe into serious allegations that a senior IPS officer illegally engaged deceased GRP constable Soumyaranjan Swain for domestic household work.

In an official letter, Inspector General of Police (IGP), CID-CB, has requested Additional Director General of Police (Railway & Coastal Security), Arun Bothra, to conduct a detailed investigation into the matter. The letter dated May 26 had sought a probe report by May 30, 2026. Copy of the letter was made available to media on Sunday.

The development came after one Bhajaman Biswal moved the National Human Rights Commission (NHRC) alleging that senior ADG-ranked IPS officer Dayal Gangwar engaged GRP constable Soumyaranjan Swain, who was beaten to death by a mob on May 7 in Baliana area on the outskirts of Bhubaneswar, for his domestic household work beyond official engagements.

Meanwhile, Gangwar was questioned by the NHRC team which visited Odisha in connection with the lynching case, in which GRP constable Soumya was killed.

It may be noted that the state government has transferred Gangwar, who was serving as the ADG (Communications) and posted him as Officer on Special Duty (OSD) in the Home Department. It was alleged that Gangwar, during his tenure as the Railway ADG, engaged several GRP constables, including Soumya for domestic household work. Though he was transferred as the ADG (Railway), he did not allow Soumya and others to return to their original place of posting.

The senior IPS officer was drawn into the controversy after Swain's parents alleged that their son had been subjected to mental torture by Gangwar and forced to perform personal work unrelated to official duties. They alleged that Swain was made to look after Gangwar's gymnasium centre and suffered severe mental stress.

The family claims that Soumya was the victim of a well-planned conspiracy. The NHRC took cognisance of the matter and launched an inquiry.

During the five-day long investigation last week, the two-member probe panel of the Commission met several people, including Soumya's parents, relatives, girlfriend and the ambulance driver and the two girls who had levelled allegations of sexual assault against the 32-year-old constable.

According to the allegations, deceased Soumya and his friend Om Prakash were riding a motorcycle when it collided with a scooty carrying the girls near Ramchandrapur under Baliana police station on May 7. An argument allegedly followed. It was alleged that Soumya misbehaved and attempted to sexually assault them. When they raised an alarm, locals rushed to the spot and attacked the two and Soumya got killed in the process.



**Source:** <https://timesofindia.indiatimes.com/city/bhubaneswar/grp-submits-report-on-ips-officer-to-human-rights-cell/articleshow/131568976.cms>

GRP submits report on IPS officer to human rights cell  
Debabrata Mohapatra Jun 7, 2026, 08.23 PM IST

Bhubaneswar: The Government Railway Police (GRP) has submitted a detailed report on senior IPS officer Dayal Gangwar to the human rights protection cell (HRPC) of the Odisha police, stating that deceased constable, Soumya Ranjan Swain, was illegally engaged for domestic work by Gangwar.

The GRP acted on a directive from the crime branch, which is probing Swain's recent mob lynching, and furnished its findings on Gangwar's conduct during his tenure as ADG (railway) in 2023-24.

"We submitted our inquiry report to the HRPC and the crime branch on May 30. Based on statements of several personnel and circumstantial evidence, it was prima facie established that Swain was engaged in personal work for the IPS officer without any written order. His deployment was purely on the verbal instructions of the officer," a senior police officer said.

On May 25, Gangwar was shunted from the post of ADG (communication) and appointed officer on special duty (OSD) in the home department — a posting widely seen as punitive and a demotion for a senior officer.

Although Gangwar's role is not directly linked to Swain's lynching, which followed allegations of a rape attempt in Baliana on May 7, he faces an administrative inquiry after Swain's family accused him of exploitation and harassment. The family claims Swain was under severe mental stress due to the officer's treatment.

The National Human Rights Commission (NHRC), which is investigating both the circumstances of Swain's death and the alleged misuse of subordinate staff, recorded Gangwar's statement during its field inquiry in Bhubaneswar from June 1 to 5. The IPS officer has so far refrained from commenting publicly on the allegations.

Amid the controversy, DGP Y B Khurania recently issued a general order cautioning that no personnel should be deployed to any organisation on verbal instructions.

In a related development, Swain's close friend Nishikant Mohanty on Saturday handed over to the crime branch a personal diary written by the deceased constable. "The diary reflects his mental anguish and contains his issues with Gangwar. The crime branch must carry out a thorough and impartial probe," Mohanty said.

**Source:** <https://www.msn.com/en-in/news/India/human-rights-panel-takes-suo-motu-note-of-ludhiana-factory-deaths/ar-AA250pqW?apiversion=v2&domshim=1&noservercache=1&noservertelemetry=1&batchservertelemetry=1&renderwebcomponents=1&wcs>

Human rights panel takes suo motu note of Ludhiana factory deaths

Story by HT Correspondent, Ludhiana • 1d •

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of three workers and injuries to two others after they allegedly inhaled toxic fumes while manually cleaning a chemical disposal tank inside a hand tools factory on RK Road in Ludhiana district.

The commission has issued notices to the Punjab chief secretary KAP Sinha and Ludhiana police commissioner Swapan Sharma, directing them to submit a detailed report within two weeks. The report is expected to include the status of the police investigation, the condition of the injured workers and details of compensation, if any, announced by the government.

According to NHRC, the workers were hired by the factory management to clean a sewage system used for disposing of chemical waste. They allegedly entered the sewer line without any safety equipment and were exposed to toxic fumes.

The commission observed that if the contents of the media report were true, they raised serious issues of human rights violations, warranting intervention.

As per the incident reported on June 1, three workers died on the spot, while two others assisting in the operation lost consciousness and were rushed to hospital for treatment. The Moti Nagar police station had lodged an FIR against the factory owner under Section 105 (culpable homicide not amounting to murder) of Bharatiya Nyaya Sanhita. However, no arrest has been made even five days after the mishap.

**Source:** <https://pragativadi.com/crime-branch-orders-probe-against-senior-ips-officer-in-soumya-murder-case/>

Crime Branch Orders Probe Against Senior IPS Officer in Soumya Murder Case

NHRC complaint prompts investigation into alleged misuse of constable for domestic work  
by Itishree Sethy June 7, 2026 in Odisha, Trending Now Reading Time: 1 min read

Odisha Crime Branch initiated a formal enquiry against a senior IPS officer after allegations surfaced in connection with the Soumya murder case.

The directive followed a complaint filed with the National Human Rights Commission by Bhajaman Biswal, who alleged that deceased constable Soumya was forced to perform domestic work for a senior IPS officer. The CID\_CB letter, issued from Cuttack on May 26, 2026, instructed the Additional Director General of Police, Railway and Coastal Security, to conduct a detailed investigation and submit a report by May 30.

The communication, approved by

the DGP, Odisha, enclosed the NHRC reference and requested a comprehensive reply to the Commission. Sources confirmed that Soumya's mother had accused ADG Dayal Gangwar of using her son for

The Odisha Crime Branch investigation seeks to verify the allegations and determine whether any misconduct occurred within the department. Officials stated that the Railway and Coastal Security will

The Odisha Crime Branch investigation underscores the state's commitment to transparency and accountability in law enforcement. Authorities expect the report to clarify the circumstances surrounding

**Source: <https://enewsinsight.com/adg-arun-bothra-to-probe-allegations-against-adg-dayal-gangwar/>**

ADG Arun Bothra to probe allegations against ADG Dayal Gangwar

By: Smita Writes Date: June 7, 2026, 3:08 PM

TNI Bureau: In a significant development, the Odisha Police has ordered an inquiry into allegations that deceased GRP constable Soumya Ranjan Swain was allegedly engaged in domestic work by Senior IPS officer, ADG Dayal Gangwar. The inquiry follows a complaint filed before the National Human Rights Commission (NHRC) by petitioner Bhajaman Biswal.

The NHRC had sought a report on the allegations through a reference sent to the state police authorities. Acting on the NHRC's direction, the CID-Crime Branch has instructed the office of the Additional Director General of Police (Railway & Coastal Security), ADG Arun Bothra, to conduct a detailed inquiry into the matter.

The letter directs the inquiry officer to examine the allegations raised in the petition and submit a comprehensive report to the concerned authorities for onward transmission to the NHRC. The communication states that the action has been initiated with the approval of the Director General of Police, Odisha.

The case has attracted attention due to the serious nature of the allegations involving the alleged misuse of police personnel for personal domestic work, a practice prohibited under service rules. The findings of the inquiry headed by ADG Arun Bothra are expected to determine whether departmental or further legal action is warranted.

The issue had snowballed into a major controversy after Soumya Ranjan was tortured and lynched by an irate mob in Baliana area, on the outskirts of Bhubaneswar on May 7, 2026, on the charges of molestation of a stranger woman. At least 16 people have been arrested in connection with the case. Some outsiders were also found involved in the murder while Soumya's friend Om, who was present at the spot with him, also came under serious scrutiny.

**Source: <https://www.orissapost.com/ips-officer-under-lens-over-allegations-of-engaging-grp-constable-soumya-for-domestic-work/>**

IPS officer under lens over allegations of engaging GRP constable Soumya for domestic work

PTI Updated: June 7th, 2026, 19:07 IST in Metro, Top Stories

Bhubaneswar: Odisha crime branch has initiated a probe into allegations that a senior IPS officer had illegally engaged a GRP constable, who was lynched last month, for household work, officials said Sunday.

The investigation has been assigned to Additional Director General of Police (Railway and Coastal Security) Arun Botha, who has been asked to conduct a detailed inquiry into the allegations against another ADG-rank officer, Dayal Gangwar.

According to an official communication from the Inspector General of Police (IGP), CID-Crime Branch, Botha had been asked to submit a detailed report to the office of the Additional DGP, HRPC by May 30 for onward submission to the National Human Rights Commission (NHRC).

The copy of the letter was made available to the media Sunday.

The development follows a petition filed by one Bhajaman Biswal before the NHRC, alleging that Gangwar had engaged Government Railway Police (GRP) constable Soumyaranjan Swain, who was allegedly beaten to death by a mob May 7 at Baliana on the outskirts of Bhubaneswar, for domestic work beyond official duties.

The deceased constable's parents have also alleged that Gangwar subjected their son to both physical and mental harassment, including forcing him to perform personal household tasks.

Following the allegations, the state government transferred Gangwar, who was then serving as ADG (Communications), and posted him as Officer on Special Duty in the home department.

It was further alleged that during his tenure as ADG (Railway), Gangwar had engaged several GRP personnel, including Swain, for domestic work.

Meanwhile, an NHRC team, which is independently probing the alleged lynching incident, has questioned Gangwar and recorded statements from the deceased constable's family members, his girlfriend, an ambulance driver, and two women who levelled allegations of attempt to rape charge against the constable.

Swain was assaulted by a mob on May 7 after his motorcycle allegedly collided with a scooter carrying two women in Baliana police station area, following which he was accused of assault and attempted rape.

The crime branch is currently probing two cases related to the incident — one on the lynching and another on the alleged attempt to rape.

So far, at least 18 people have been arrested in connection with the lynching case.



**Source: <https://www.prameyanews.com/odisha-mob-lynching-case-nhrc-intervention-triggers-crime-branch-inquiry-against-top-cop-dayal-gangwar-over-abuse-of-power>**

Odisha mob lynching case: NHRC intervention triggers Crime Branch inquiry against top cop Dayal Gangwar over abuse of power

Meanwhile, Gangwar was grilled by the NHRC probe team in connection with the lynching case, in which GRP constable Soumya was killed.

Published By : Debadas Pradhan | June 7, 2026 12:19 PM

Bhubaneswar, June 7: The Odisha Police Crime Branch has initiated an official inquiry into serious allegations that a senior IPS officer illegally engaged a deceased Government Railway Police (GRP) constable for domestic household work.

In an official letter dated May 26, which has come public fore today, the Inspector General of Police (IGP), CID-CB, had directed the Additional Director General of Police (Railway & Coastal Security) to conduct a detailed investigation into the matter and submit a report by May 30, 2026.

The development came after one Bhajaman Biswal moved the National Human Rights Commission (NHRC) alleging that senior ADG-ranked IPS officer Dayal Gangwar engaged GRP constable Soumyaranjan Swain, who was beaten to death by a mob on May 7 in Balianta on the outskirts of Bhubaneswar, for his domestic household work beyond official engagements.

Meanwhile, Gangwar was grilled by the NHRC probe team in connection with the lynching case, in which GRP constable Soumya was killed.

The State Government has transferred Gangwar, who was serving as the ADG (Communications) and attached him as Officer on Special Duty in the Home Department. It was alleged that Gangwar, during his tenure as the Railway ADG, has engaged several GRP constables, including Soumya for domestic household work. Though he was transferred as the ADG (Railway), he did not allow Soumya and others to return to their original place of posting.

The senior IPS officer was drawn into the controversy after Swain's parents alleged that their son had been subjected to mental torture by Gangwar and forced to perform personal work unrelated to official duties. They alleged that Swain was made to look after Gangwar's gymnasium centre and suffered severe mental stress.

The family claims that Soumya was the victim of a well-planned conspiracy.

The NHRC took cognisance of the matter and launched an inquiry.

During the five-day long investigation last week, the two-member probe panel of the Commission met several people, including Soumya's parents, relatives, girlfriend and the ambulance driver and the two girls who had levelled allegations of sexual assault against the 32-year-old constable.

According to the allegations, deceased Soumya and his friend Om Prakash were riding a motorcycle when it collided with a scooty carrying the girls near Ramchandrapur under Baliana police station on May 7. An argument allegedly followed, after which Soumya misbehaved with them and attempted to sexually assault them. When they raised an alarm, locals rushed to the spot and attacked the duo.

**Source: <https://m.dailyhunt.in/news/india/hindi/prabha+sakshi-epaper-prasak/videsh+mantri+rubiyo+desh+ke+netao+ko+dikha+gae+aaina-newsid-n715089700>**

विदेश मंत्री रुबियो देश के नेताओं को दिखा गए आईना  
प्रभा साक्षी 1 day ago

भारत दौर पर आए अमेरिकी विदेश मंत्री मार्को रुबियो ने कहा कि दुनिया के हर देश में बेवकूफ लोग होते हैं। हम इन्हें गंभीरता से लेंगे। उन्होंने कहा कि अमेरिका में भी बेवकूफ लोग मौजूद हैं।

'क्वाड्रीलेटरल सिक्वोरिटी डायलॉग' (क्वाड) की बैठक में शिरकत करने राजधानी दिल्ली में आए अमेरिकी विदेश मंत्री मार्को रुबियो ने अमरीका में भारतीयों पर नस्लीय हमलों को लेकर यह जवाब दिया।

रुबियो ने कहा कि मैं नस्लभेदी कमेंट्स को बहुत गंभीरता से लूंगा। मुझे यकीन है कि ऐसे लोग हैं जिन्होंने ऑनलाइन और दूसरी जगहों पर कमेंट्स किए हैं, क्योंकि दुनिया के हर देश में बेवकूफ लोग मौजूद होते हैं। मुझे यकीन है कि यहां भी बेवकूफ लोग हैं, यूनाइटेड स्टेट्स में भी बेवकूफ लोग हैं जो हर समय बेवकूफी भरे कमेंट्स करते हैं। यूनाइटेड स्टेट्स एक बहुत ही वेलकमिंग देश है। दुनिया भर से हमारे देश में आने वाले लोगों से फायदा हुआ है।

अमरीकी विदेश मंत्री को शायद अंदाजा होगा कि नस्लवाद, जातिवाद, सांप्रदायिकता और क्षेत्रवाद भारत के अभिन्न अंग हैं। इन मुद्दों पर राजनीतिक करके देश को कमजोर और अंतरराष्ट्रीय स्तर पर बदनाम करने में भारत के राजनीतिक दल ही सबसे आगे हैं। इसमें चाहे विपक्ष हो या सत्ता पक्ष, कोई भी अपने राजनीतिक स्वार्थों को धुनाने में पीछे नहीं रहता। सत्ता में जो भी राजनीतिक दल होता है, वह यंत्रणा और क्रूरता को कानूनी आड़ में जायज ठहराने का प्रयास करता है। इसका देश में सबसे बड़ा उदाहरण है पुलिस हिरासत में होने वाली मौतें।

अमरीका में एक अश्वेत युवक की पुलिसकर्मियों ने हत्या कर दी थी। इससे पूरे अमरीका में बवाल मच गया था। 25 मई 2020 को मिनीयापोलिस शहर में 'डेरैक शॉविन' नामक एक श्वेत पुलिस अधिकारी ने जॉर्ज फ्लॉयड नाम के निहत्थे अश्वेत व्यक्ति की गर्दन पर लगभग 9 मिनट तक अपना घुटना दबाए रखा था, जिससे दम घुटने से उनकी मौत हो गई थी। इस घटना का वीडियो वायरल होने के बाद "ब्लैक लाइव्स मैटर" आंदोलन के तहत अमेरिका के सभी 50 राज्यों में ऐतिहासिक प्रदर्शन हुए। आरोपी पुलिस अधिकारी को हत्या का दोषी ठहराया गया और 2021 में उसे 22.5 साल की जेल की सजा सुनाई गई।

इसके विपरीत भारत में पुलिस हिरासत में मौतें साधारण घटनाओं में शुमार है। सरकारी तंत्र को ऐसी मौतों से खास फर्क नहीं पड़ता। सरकार ऐसी मौतों को कभी गंभीरता से नहीं लेती। कारण साफ है ऐसी मौतों में कहीं न कहीं प्रत्यक्ष या परोक्ष तौर पर सत्तातंत्र जिम्मेदार होता है। यही वजह है कि हिरासत में मौतों जैसे बेहद अमानवीय और संवेदनशील मुद्दे पर भी सरकारें खामोश रहती हैं। विपक्ष जरूर कुछ शोर मचाता है, किन्तु विपक्ष जब सत्ता में रहा होता है, तब भी ऐसी मौतें होती रही हैं, इसलिए सत्ता पक्ष द्वारा गढ़े मुद्दे उखाड़े जाने के भय विपक्ष प्रायः चुप्पी ही साथे रहता है।

अदालतों ने भारत में पुलिस हिरासत में मौतें रोकने के प्रयास किए हैं, किन्तु सफल नहीं हो पाई। सुप्रीम कोर्ट ने हिरासत में होने वाली हिंसा को व्यवस्था पर धब्बा बताया था। ऐसी मौतों के मामले में सुनवाई करते हुए सुप्रीम कोर्ट का सख्त सवाल पूछा था कि क्या केंद्र सरकार हमें हल्के में ले रही है? सुप्रीम कोर्ट के जस्टिस विक्रम नाथ और जस्टिस संदीप मेहता की बेंच ने कहा, "अब यह देश इसे बर्दाश्त नहीं करेगा। यह सिस्टम पर धब्बा है। हिरासत में मौतें नहीं हो सकतीं।" शीर्ष अदालत पूरे भारत के पुलिस स्टेशनों में काम न कर रहे सीसीटीवी कैमरों के मुद्दे पर स्वतः संज्ञान लेकर सुनवाई करने के दौरान केंद्र सरकार के खिलाफ यह सख्त टिप्पणी की थी।

हिरासत में मौतों पर अपवादस्वरूप ही दोषी पुलिसकर्मियों को अदालतों से सजा मिल पाती है। अप्रैल 2026 में, एक ऐतिहासिक और दुर्लभतम फैसले में मदुरै की एक अदालत ने वर्ष 2020 में पुलिस हिरासत में एक पिता (पी. जयराज) और पुत्र (जे. बेनिक्स) की बेरहमी से हत्या करने के मामले में 9 पुलिसकर्मियों को फांसी (मृत्युदंड) की सजा सुनाई। जबकि अधिकतर मामलों में सबूतों के अभाव या गवाहों के मुकरने के कारण पुलिसकर्मियों को दोषी ठहराना मुश्किल होता है, जिसके चलते कई मामलों में पुलिसकर्मियों को केवल विभागीय कार्रवाई का सामना करना पड़ता है या वे बरी हो जाते हैं।

राष्ट्रीय मानवाधिकार आयोग के अनुसार वर्ष 2024 में 2,739 लोगों की पुलिस हिरासत में मौत हो गई थी। हिरासत में यातना सत्ता तंत्र की शक्ति और

संवैधानिक मूल्यों का घोर दुरुपयोग है। ऐसा इसलिए, क्योंकि हिरासत में रखे गए लोग कमजोर और

असुरक्षित स्थिति में होते हैं और वहाँ शक्ति का संतुलन भी उनके खिलाफ होता है। जवाबदेही तय करने की स्वतंत्र जांच नहीं हो पाती है, क्योंकि हिरासत में हुई मौतों की जांच अक्सर उसी पुलिस विभाग द्वारा की जाती है, जिनके संरक्षण में ऐसी घटना घटित होती है। यातना के उपयोग को पुलिस बल के भीतर हिंसा की संस्कृति को बढ़ावा देने से जोड़ा गया है।

भारत में यातना (टॉर्चर) को रोकने या उससे निपटने के लिए अब तक कोई विशेष, स्वतंत्र कानून नहीं बन पाया है। यद्यपि भारत ने 1997 में 'संयुक्त राष्ट्र यातना विरोधी सम्मेलन' पर हस्ताक्षर किए थे, लेकिन वर्तमान में यातना से निपटने के लिए भारतीय दंड संहिता और भारतीय संविधान के प्रावधानों का ही उपयोग किया जाता है। यातना निवारण विधेयक 2010 में लोकसभा द्वारा पारित किया गया था, जिसका उद्देश्य संयुक्त राष्ट्र के सम्मेलन की पुष्टि करना और यातना को स्पष्ट रूप से दंडनीय अपराध बनाना था। हालाँकि, प्रवर समिति को भेजे जाने और संशोधनों की सिफारिशों के बाद, यह विधेयक लैप्स हो गया और कानून का रूप नहीं ले सका।

मानवाधिकार समूहों का कहना है कि भारत में हर साल सैकड़ों लोग हिरासत में मारे जाते हैं। उनका कहना है कि संदिग्धों से जबरन कबूलनामा निकलवाने के लिए यातना और दुर्व्यवहार करना पुलिसिंग का हिस्सा बन गया है। संयुक्त राष्ट्र के कई विशेषज्ञों ने भारत से अंतरराष्ट्रीय मानवाधिकार मानकों के अनुरूप पुलिस व्यवस्था को आधुनिक बनाने के लिए बड़े सुधार करने का आह्वान किया था। लेकिन केंद्र सरकार ने इस पर ध्यान नहीं दिया। जब हिरासत में मौतों को लेकर देश की सरकारों को ख़ास फर्क नहीं पड़ता, तब अमरीकी विदेश मंत्री को अमरीका में मौजूद मामूली से नस्लवाद को लेकर शर्मिंदा होना देश के नेताओं को आईना दिखाने जैसा है।

- योगेन्द्र योगी

**Source: <https://hindi.theprint.in/india/odisha-ips-officer-under-scanner-for-allegedly-making-grp-constable-do-household-work/982936/>**

ओडिशा: जीआरपी कांस्टेबल से घरेलू काम कराने के आरोप में आईपीएस अधिकारी जांच के दायरे में  
भाषा 7 June, 2026

भुवनेश्वर, सात जून (भाषा) ओडिशा पुलिस की अपराध शाखा ने इन आरोपों की जांच शुरू कर दी है कि एक वरिष्ठ आईपीएस अधिकारी ने पिछले महीने पीटकर मार डाले गए जीआरपी कांस्टेबल को अवैध रूप से घरेलू काम में लगा रखा था।

इस मामले की जांच का जिम्मा अतिरिक्त पुलिस महानिदेशक (रेलवे और तटीय सुरक्षा) अरुण बोथा को सौंपा गया है। उनसे एडीजी रैंक के अधिकारी दयाल गंगवार के खिलाफ लगे आरोपों की विस्तृत जांच करने को कहा गया है।

यह घटनाक्रम राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के समक्ष भजमान बिस्वाल द्वारा दायर एक याचिका के बाद सामने आया है, जिसमें आरोप लगाया गया है कि गंगवार ने राजकीय रेलवे पुलिस (जीआरपी) के कांस्टेबल सौम्यरंजन स्वैन को आधिकारिक कर्तव्यों से परे घरेलू काम में लगा रखा था।

स्वैन की सात मई को भुवनेश्वर के बाहरी इलाके बालीआंता में भीड़ द्वारा कथित तौर पर पीट-पीटकर हत्या कर दी गई थी।

स्वैन के माता-पिता ने यह भी आरोप लगाया है कि गंगवार ने उनके बेटे को शारीरिक और मानसिक रूप से प्रताड़ित किया, जिसमें उसे घर के निजी काम करने के लिए मजबूर करना भी शामिल है।

आरोपों के बाद, राज्य सरकार ने गंगवार का तबादला कर उन्हें गृह विभाग में विशेष कार्य अधिकारी के रूप में तैनात कर दिया।

यह भी आरोप है कि एडीजी (रेलवे) के रूप में अपने कार्यकाल के दौरान, गंगवार ने स्वैन सहित कई जीआरपी कर्मियों को घरेलू कार्य में लगा रखा था।

इस बीच, कांस्टेबल के मारे जाने की घटना की स्वतंत्र रूप से जांच कर रही एनएचआरसी की एक टीम ने गंगवार से पूछताछ की है और मृतक कांस्टेबल के परिवार के सदस्यों, उसकी प्रेमिका, एक एम्बुलेंस चालक और कांस्टेबल पर बलात्कार के प्रयास का आरोप लगाने वाली दो महिलाओं के बयान दर्ज किए हैं।

गत सात मई को बालीआंता थाना क्षेत्र में स्वैन की मोटरसाइकिल कथित तौर पर दो महिलाओं को ले जा रही स्कूटी से टकरा गई, जिसके बाद भीड़ ने कांस्टेबल पर बलात्कार के प्रयास का आरोप लगाते हुए हमला किया।

अपराध शाखा कांस्टेबल को भीड़ द्वारा पीटकर मार दिए जाने, और उस पर लगाए गए बलात्कार के प्रयास के आरोपों से जुड़े मामलों की जांच कर रही है।

पीटकर कांस्टेबल को मार देने की घटना में अब तक कम से कम 18 लोगों को गिरफ्तार किया जा चुका है।

भाषा नेत्रपाल प्रशांत

प्रशांत

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए डिप्रिंट जिम्मेदार नहीं है.

**Source: <https://jantaserishta.com/local/punjab/nhrc-takes-cognizance-of-deaths-in-ludhiana-factory-sewer-seeks-report-4745956>**

Ludhiana फैक्ट्री में सीवर में हुई मौतों पर NHRC ने संज्ञान लिया, रिपोर्ट मांगी  
Kiran7 June 2026 10:38 AM

Ludhiana लुधिअना नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने लुधियाना जिले में एक फैक्ट्री के अंदर सीवर लाइन साफ करते समय कथित तौर पर ज़हरीले धुएं में सांस लेने से तीन मज़दूरों की मौत और दो अन्य के घायल होने का खुद संज्ञान लिया है। मीडिया रिपोर्ट्स पर कार्रवाई करते हुए, कमीशन ने पंजाब के चीफ सेक्रेटरी और लुधियाना पुलिस कमिश्नर को नोटिस जारी कर दो हफ्ते के अंदर घटना पर डिटेल्ड रिपोर्ट मांगी है। NHRC के मुताबिक, मज़दूरों को कथित तौर पर फैक्ट्री मैनेजमेंट ने केमिकल वेस्ट के डिस्पोजल के लिए इस्तेमाल होने वाले सीवर सिस्टम को साफ करने के लिए काम पर रखा था। मज़दूर कथित तौर पर बिना सेफ्टी इक्विपमेंट के सीवर लाइन में घुस गए और ज़हरीले धुएं के संपर्क में आ गए। कमीशन ने कहा कि अगर मीडिया में बताई गई बातें सच पाई जाती हैं, तो यह घटना ह्यूमन राइट्स और वर्कप्लेस सेफ्टी नॉर्म्स के उल्लंघन को लेकर गंभीर चिंताएं पैदा करेगी।

NHRC ने राज्य सरकार और पुलिस अधिकारियों से जांच की प्रोग्रेस, घायल मज़दूरों की मेडिकल कंडीशन और पीड़ितों और उनके परिवारों के लिए घोषित किसी भी मुआवज़े के बारे में डिटेल्स देने को कहा है। रिपोर्ट्स के मुताबिक, यह हादसा 1 जून को हुआ था। सीवर लाइन में घुसने के बाद तीन मज़दूरों की मौके पर ही मौत हो गई, जबकि उनकी मदद करने गए दो और मज़दूर कथित तौर पर बेहोश हो गए और उन्हें इलाज के लिए अस्पताल ले जाया गया। इस घटना ने एक बार फिर खतरनाक सीवर लाइनों की हाथ से सफाई और मज़दूरों की सुरक्षा के मुद्दे को जांच के दायरे में ला दिया है। अधिकारी उन हालात की जांच कर रहे हैं जिनकी वजह से मौतें हुईं और मज़दूर घायल हुए।

DATE	CHANNEL	TIME	DETAILS	DURATION	PROGRAM	AUTHOR	PERSONALITY
07.06.2026	Kalinga TV	13:00	NHRC Intervention Triggers Crime Branch Inquiry Against Top Odisha IPS Officer Over Abuse of Power	09:06 Min	Breaking News	Abc	
07.06.2026	OTV	19:00	<p>Crime Branch Intensifies Probe into Soumya Ranjan Swain Murder Case</p> <p>-The investigation into the widely discussed murder case of Soumya Ranjan Swain has gathered pace, with the Crime Branch continuing its probe into the matter. The renewed focus comes after developments linked to the National Human Rights Commission (NHRC) inquiry. As part of the ongoing investigation, Crime Branch officials have continued their examination at Soumya's gym and other relevant locations connected to the case. Reacting to the latest developments, Soumya's uncle Ajay Das shared his views on the progress of the investigation. The case remains under scrutiny as investigators work to uncover further details and establish the facts surrounding the incident.</p>	01:58 Min	Breaking News	Abc	
07.06.2026	News18 Odia	15:00	<p>Soumya Murder Case :The Crime Branch has intensified its probe into the murder of Soumya Ranjan Swain in Baliana, conducting investigations at his residence and gym.</p> <p>Meanwhile, Soumya's family has revealed that his marriage had been fixed with the woman who recently approached the NHRC regarding the case.</p>	06:05 Min	Breaking News	Abc	

07.06.2026	Mathrubhumi News	15:00	<p>Balalakshya Commission Urges Government Job for Nine-Year-Old Who Lost Arm Due to Medical Negligence.</p> <p>- The Balavakasa Commission emphasized the need for government support for the girl affected by medical errors.</p> <ul style="list-style-type: none"> <li>• This case highlights the importance of accountability in healthcare and support for young victims.</li> </ul>	00:32 Min	Breaking News	Abc	
07.06.2026	ABP NEWS	19:00	<p>Bihar में मंत्री के काफिले पर हमला! बाल-बाल बचे Arun Shankar Prasad</p> <p>-बिहार के मधुबनी जिले से एक बड़ी राजनीतिक और कानून-व्यवस्था से जुड़ी खबर सामने आई है। बिहार सरकार के श्रम संसाधन एवं प्रवासी श्रमिक कल्याण मंत्री अरुण शंकर प्रसाद के काफिले पर कथित रूप से हमला किए जाने का मामला चर्चा में है। जानकारी के अनुसार, मंत्री अरुण शंकर प्रसाद एक सड़क दुर्घटना में मृत व्यक्ति के परिजनों से मुलाकात और संवेदना व्यक्त करने के लिए खजौली क्षेत्र के एक गांव पहुंचे थे। इसी दौरान स्थानीय लोगों ने पुलिस प्रशासन के खिलाफ विरोध प्रदर्शन शुरू कर दिया। देखते ही देखते स्थिति तनावपूर्ण हो गई और मंत्री के काफिले को घेर लिया गया। रिपोर्ट्स के मुताबिक, प्रदर्शन के दौरान मंत्री की गाड़ी को नुकसान पहुंचा और वाहन का शीशा भी टूट गया। मौके पर मौजूद सुरक्षा कर्मियों ने मंत्री को सुरक्षित बाहर निकाला। मंत्री ने इस घटना के पीछे राजनीतिक साजिश होने का आरोप लगाया है, जबकि पुलिस का कहना है कि मामले की जांच की जा रही है और दोषियों के खिलाफ कार्रवाई की जाएगी।</p>	04:11 Min	Breaking News	ABc	

07.06.2026	Kalinga TV	19:00	Balianta Mob Lynching: Crime Branch Intensifies Probe as Scrutiny Mounts on Senior IPS Office	04:12 Min	Breaking News	ABc	
07.06.2026	Aaj Tak	18:00	DU की Assistant Professor की हत्या की गुत्थी सुलझी, बंगाल से आया था कातिल -दिल्ली के न्यू अशोक नगर में दिल्ली यूनिवर्सिटी की एक महिला असिस्टेंट प्रोफेसर की हत्या के मामले में पुलिस ने एक महिला और एक पुरुष आरोपी को पश्चिम बंगाल के वर्धमान से गिरफ्तार किया है. शुरुआती जांच में हत्या की वजह प्रॉपर्टी विवाद बताई जा रही है. आरोपियों ने लोगों का शक दूर करने के लिए अपने साथ एक बच्चे को भी रखा था.	01:01 min	Breaking News	Abc	
07.06.2026	News State	14:20	Mumbai Knife Attack: मुंबई में दिनदहाड़े चाकूबाजी, 1 की मौत, 3 घायल..2 आरोपी पुलिस की हिरासत में	01:03 Min	Breaking News	Abc	
07.06.2026	CNN News	14:00	SFI Stages Massive Protest March Outside Trivandrum School Over Dalit Woman's Sacking	02:20 Min	News	Abc	